(Published in the Gazette of India, Part II, Section 3, Sub-Section (i) dated 8th May, 1999).

Government of India Ministry of Industry (Department of Industrial Development) <u>Central Boilers Board</u>

New Delhi, the 19th April, 1999.

NOTIFICATION

G.S.R. 139. Whereas certain draft regulations, further to amend the Indian Boiler Regulations, 1950 were published, as required by sub-section (1) of section 31 of the Indian Boilers Act, 1923 (5 of 1923) at pages 955 to 957 of the Gazette of India, Part II, Section 3, Sub-section (i) dated the 26th December, 1998 under the notification of the Government of India in the Ministry of Industry (Department of Industrial Development) (Central Boilers Board) number G.S.R. 256 dated the 10th December, 1998 inviting objections and suggestions from all persons likely to be affected thereby till the expiry of forty-five days from the date on which copies of the Gazette in which the said notification was published were made available to the public;

And whereas the said Gazette was made available to the public on the 4th January, 1999;

And whereas no objections/suggestions have been received;

Now, therefore, in exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (5 of 1923), the Central Boilers Board hereby makes the following regulations further to amend the Indian Boiler Regulations, 1950, namely:-

1. (1) These regulations shall be called the Indian Boiler (Second Amendment) Regulations, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Boiler Regulations, 1950 (hereinafter referred to as the said regulations), in regulation 3, sub-regulations (5), (6) and (7) shall be omitted;

3. In the said regulations, in regulation 4A, for sub-regulation (4), the following sub-regulations shall be substituted, namely:-

"(4) In case of firms in foreign countries seeking recognition as "Well known Steel Maker", Well known Pipe/Tube maker", Well known Foundry" or Well known Forge", a fee of US\$ 10,000/- (Ten Thousand US Dollars) to meet the expenses of the visit of the Evaluation Committee shall be deposited along with the completed Questionnaire form.

Provided that where the firm has more than one manufacturing unit in the same country, an additional fee at the rate of US\$ 2000/- (Two Thousand US Dollars) per additional unit shall be deposited.

The Evaluation Committee shall carry out the evaluation of the manufacturing works of the firm within 120 days of receipt of the fees."

4. In the said regulations, in regulation 8, sub-regulation (b) and the note thereunder shall be omitted.

5. In the said regulations, in regulation 382, in sub-regulation (a), in the list of States and Union Territories with their distinguishing letters,-

(i) after the entry "Bihar BR", the following shall be inserted, namely:-

"Dadra and Nagar Haveli.....DNH";

(ii) after the entry "Himachal Pradesh.....HP", the following shall be inserted, namely:-

"Karnataka.....KTK";

(iii) the entry "Mysore.....MYS" shall be omitted.

6. In the said regulations, in regulation 622, for sub-regulation (a), the following sub-regulation shall be substituted, namely:

"(a)(i) The fee required to accompany an application under sub-section (1) of section 7 shall be five hundred rupees per boiler.

(ii) The annual inspection fee shall be five hundred rupees per boiler."

[F. No.6(8)/98-Boilers]

Sd/-(V.K. GOEL) Secretary, Central Boilers Board

The principal regulations were published in the Gazette of India Footnote:as S.R.O. 600 dated 15th September, 1950 and last amended vide Gazette notifications -

- GSR 178 dated 24th March, 1990; (i)
- GSR 179 dated 24th March, 1990; GSR 488 dated ^{9th} October, 1993; (ii)
- (iii)
- GSR 516 dated 23rd October, 1993; (iv)
- GSR 634 dated 25th December, 1993; (v)
- GSR 107 dated 26th February, 1994; (vi) Errata GSR 223 dated 14th May, 1994;
- (vii)
- GSR 250 dated 4th June, 1994; GSR 402 dated 13th August, 1994; (viii)
- GSR 427 dated 20th August, 1994; (ix)
- GSR 562 dated 12th November, 1994; (x)
- GSR 607 dated 10th December, 1994; (xi)
- GSR 83 dated 25th February, 1995; (xii)
- GSR 93 dated 4th March, 1995; (xiii)
- GSR 488 dated 9th November, 1996; (xiv)
- GSR 582 dated 28th December, 1996; (xv)
- GSR 59 dated 25th January, 1997; (xvi)
- (xvii) GSR 117 dated 1st March, 1997;
- (xviii) GSR 172 dated 29th March, 1997.
- GSR 221 dated 21st November, 1998. (xix)
- (xx)GSR 131 dated 1st May, 1999.

To

The General Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064.

